

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2974
TO BE ANSWERED ON 13.08.2026**

MIGRANT WORKFORCE EMPLOYED IN KERALA

2974. SHRI SANDOSH KUMAR P:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has undertaken any assessment of migrant workforce employed in Kerala;**
- (b) the details of Central schemes implemented for their social security, health insurance and welfare;**
- (c) the number of migrant workers registered on e-Shram portal in the State; and**
- (d) the steps taken to ensure access to social security benefits, safe working conditions and portability of welfare schemes?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. The eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN). However, as on 06.08.2026, over 31.85 crore unorganized workers including migrant workers have already been registered on eShram portal on a self-declaration basis.

The number of unorganised workers including migrant workers registered on eshram portal from the state of Kerala is 61,55,545.

In keeping with the vision of the Budget Announcement 2024-25, Ministry of Labour and Employment launched the eShram-“One-Stop-Solution” on 21st October 2024 which entails integration of different social security/ welfare schemes at single portal and enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

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So far, fifteen (15) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to enhance social security coverage to unorganised workers, such as Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc.

In order to safeguard the interests of the migrant workers, the Central Government had enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has been subsumed in the Occupational Safety, Health and the Working Conditions (OSH) Code. The OSH Code provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline, benefits of Public Distribution System, journey allowance once in a year and social security to all category of organised and unorganized workers including migrant workers. Migrant worker is eligible to avail all the benefits which is available to a regular worker of that establishment including benefits of ESIC, EPFO and other benefits etc.

The four Labour Codes provides the following key benefits for all the workers including the migrant workers.

- (i) Safe and healthy working conditions for all workers.**
- (ii) Provision for annual health check-up and formalisation of employment by issuing appointment letters to all employees.**
- (iii) extension of social security benefits to all types of workers including unorganised workers, gig workers and platform workers and the members of their families.**
- (iv) the benefits extended to unorganized sector inter alia include life & disability cover, health & maternity benefits, old age protection, etc.**
- (v) Social Security Fund for welfare of the unorganised workers, including migrant workers.**
